

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Review Application No. 484 of 1991(L)

TN

Transfer Application No. 524 of 1987(L)

## Versus

Hon'ble Mr. Justice U.C. Srivastava, V.C.

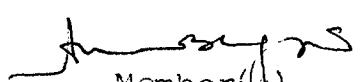
Hon'ble Mr. A.B. Gorthi, Member(A)

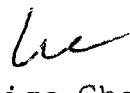
(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

This belated review application is directed against our judgement and order dated 15.3.1991. The case was heard and disposed of after hearing the counsel for the parties. The scope of review application is limited and does not mean re-hearing of the same. The said argument was also disposed of which may forwarded. It has been stated that certain facts would not been brought to the tribunal. For Union of India, it can not be said that despite due diligence the facts are served with provision of rules, orders or instructions and ~~nature~~ nature of rules were not to this knowledge. It is not correct to state that the certain facts ~~which~~ have been raised specifically in the counter-affidavit, escaped the attention of the tribunal. But it has not been stated that facts confessed, has escaped the attention we have decided the facts as they were on the record in taking into consideration the pleadings of the parties and the argument advanced before us and as have assigned reasons for arriving at a particular conclusion. There

:: 2 ::

is no error much less than error apparent on the face of the record in our opinion. Accordingly the review application is rejected.

  
Member (A)

  
Vice-Chairman

Lucknow dated 24th <sup>August</sup> 1992.

(RKA)